

Central Administrative Tribunal, Principal Bench

Original Application No. 2019 of 2004

New Delhi, this the 9th day of September, 2004.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Sarweshwar Jha, Member (A)

Paramjeet Singh,
Constable (Ex.) of Delhi Police,
PIS No. 28030436
R/o B-9/212, Brij Puri
Delhi-94

....Applicant

(By Advocate: Shri Anil Singal)

Versus

1. Government of N.C.T. of Delhi
Through its Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi
2. Commissioner of Police,
Police Head Quarters,
I.P. Estate, New Delhi
3. Dy. Commissioner of Police,
HDQRS. (Establishment), PHQ,
I.P. Estate, New Delhi
4. Dy. Commissioner of Police,
2nd Bn. DAP, New Police Lines,
Kingsway Camp, Delhi
5. Dy. Commissioner of Police,
3rd Bn. DAP, Vikas Puri,
New Delhi

....Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

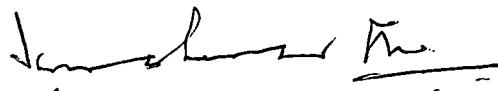
Justice V.S. Aggarwal, Chairman

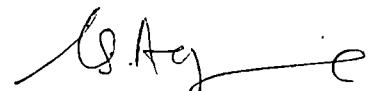
Learned counsel for the applicant states that inadvertently he did not append the order terminating the services of the applicant. According to him, the order had been passed before the petition had been filed but had not been served on the applicant. He seeks that he may be permitted to challenge the said order in accordance with

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law.~

2. Allowed as prayed. Subject to aforesaid,
dismissed as withdrawn.


(Sarweshwar Jha)
Member (A)


(V.S. Aggarwal)
Chairman

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